

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 411
TO BE ANSWERED ON 06.02.2025**

**E-SHRAM PORTAL AND IMPLEMENTATION OF SOCIAL SECURITY
MEASURES**

411. SHRI DEREK O' BRIEN:

Will the Minister of Labour and Employment be pleased to state:

- (a) the measures taken by Government to ensure that all platforms contribute proportionally to the social-security fund under the portal for gig workers without exceptions and the mechanism to enforce compliance;**
- (b) whether Government has identified criteria for determining the minimum level of engagement required for gig workers to qualify for social-security benefits under the portal; and**
- (c) the steps being taken to address the challenges of Union-State coordination and labour law complexities to ensure equitable coverage for all gig workers, including migrant workers?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (c): For the first time, the definition of `gig workers` and `platform workers` and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament.

Provision for a Social Security Fund has also been made under the code and one of the sources of fund is contribution from aggregators between 1 to 2% of annual turnover of an aggregator subject to the limit of 5% of the amount paid or payable by an aggregator to such workers.

The Code also envisages that the Central Government may frame such suitable social security schemes on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, crèche etc.

Recognizing the contribution of gig workers of online platforms, the Government in its Budget announcement made on 1.2.2025, proposed to arrange for their identity cards and registration on the e-Shram portal and provide health care under PMJAY health scheme.
